

(6)

Central Administrative Tribunal, Principal Bench

Contempt Petition No. 77 of 2003 in
Original Application No. 1442 of 2002

New Delhi, this the 3rd day of November, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

1. R.K. Malik, S/o Shri Dharan Singh
2. Hoshiyar Singh Arya, S/o Shri Sanwalia
3. Om Prakash S/o Shri Bulley Ram
4. D.K. Mathur S/o Shri G.S. Mathur
5. Tej Pal Singh, S/o Shri Room Chand
6. R.C. Punjabi, S/o late Shri Lal Chand Vaid
7. G.P. Kaushik, S/o Shri Mangal Ram
8. Smt. Beena Anand W/o Shri M.P. Anand
9. Vijay Kumar S/o Shri Nanwa Ram
10. J.K. Sharma S/o Shri Kailash Chandra
11. Kuldip Singh Essar S/o Shri Raja Singh
12. Mrs. Poornima Rani Chakravorti
W/o Shri M. Chakravorti
13. Hari Om Verma S/o Shri Balloo Mal
14. Rajesh Lal S/o Shri Basant Lal
15. Kishan Lal Arora S/o late Shri Govind Ram
16. Larence Toppo S/o Shri Paulur Toppo
17. Gurdeep Singh S/o Shri Gurbux Singh
18. Netra Pal S/o Shri Ummed Singh
19. Armeeta Sahai W/o Shri R.N. Sahai Mathur
20. Mohinder Nath S/o late Shri S.L. Sharma
21. Ashok Kumar Anand S/o Shri R.M. Anand

All working as Sr. Auditors, O/o
Dy.C.D.A. (AF), Subroto Park, New Delhi Applicants

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri S.S. Dawra,
Secretary,
Ministry of Personnel, Public
Grievances & Pensions,
(Dept. of Personnel & Training)
North Block, New Delhi
2. Shri Sumer Dutta,
Secretary,
Ministry of Defence,
South Block, New Delhi
3. Shri S. Narain,
Secretary,
Ministry of Finance,
Department of Expenditure,
North Block, New Delhi

(A)

4. Shri G.C. Bhandari,
Controller General of Defence Accounts,
West Block-V, R.K. Puram,
New Delhi

..... Respondents

(By Advocate: Shri M.M. Sudan, for respondents 1, 3&4
Shri Rohit Priyadarshi, proxy for Shri
R.V. Sinha, for respondent 2)

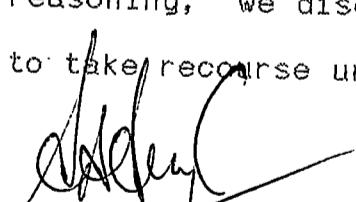
O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute that the review petition filed by the learned counsel for the applicants has since been dismissed.

2. It is very fairly told to us at the Bar that the applicants were relying on the decision of the Guwahati Bench of this Tribunal in O.A.85/2000 decided on 19.1.2001 in the case of Hiranmoy Sen & others vs. Union of India & others. The operation of the said decision has been stayed by the apex court. In addition to that, in the case of similarly situated persons, contempt petitions had been filed and we are informed that the rule has been discharged.

3. In face of the abovesaid facts, on parity of reasoning, we discharge the rule leaving both the parties to take recourse under the law.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman.

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